

ANNEXURE - I

List of Papers in Original Application No.

118/92

Sl. No. of Papers.	Date of Papers Or Date of Filing.	Description of Papers.
		Part I
	18.2.92	Original Judgement
		O.A. & Material Papers.
		Counter
		Reply Counter

PART - I

PART - II

PART - III

Destroyed.

23/3/99.



# Central Administrative Tribunal

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HYDERABAD BENCH

O.A. No./T.A. No.

118/1992

Pochainh De ..... Applicant(s)  
Versus  
The D.R.M. (M.G.) Selly, Su. Sad & 2 others ..... Respondent (s)

Date	Office Note	Orders
14-2-92		<p>Kum. Vijaya Lakshmi 80x Mr. T. Lakshma Reddy, Advocate for the applicant present. Mr. Gropal Rao takes notice of this OA on behalf of the respondents. List this on 80x admission hearing on 18-2-92.</p> <p>T. C. N. S. f (HTCR) M(G)</p>
18-2-92		<p>A.A. Disposed of with directions. No costs. Orders on separate sheet.</p> <p>(HTCA) M(S)</p>

(21)

# Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 118/92  
T.A.No.

Date of Decision : 18-2-92

Sri Pochaih,

Petitioner.

Sri S.Lakshma Reddy,

Advocate for the  
petitioner (s)

Versus

The Divisional Railway Manager (MG), SC Railway,  
Secunderabad & 2 others

Respondent.

Sri J.R.Gopal Rao,

Advocate for the  
Respondent (s)

**CORAM :**

THE HON'BLE MR. T.CHANDRASEKHAR REDDY : MEMBER (J)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

T - C - N  
(HTCR)  
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA 118/92.

Dt. of Order: 18-2-92.

Pochaiah,

...Applicant

Vs.

1. Divisional Railway Manager (MG),  
SC Railway, Secunderabad.
2. Sr. Divisional Personal Officer (MG) Hyd.,  
SC Railway, Secunderabad.
3. P.Lakshmana Rao, Peddalu, son of Peddalu,  
Working as II Fireman (Ticket No.3702),  
Office of the Loco Foreman, SC Railway,  
Moulali, Secunderabad.

...Respondents

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Counsel for the Applicant : Sri S.Lakshma Reddy

Counsel for the Respondents : Sri J.R.Gopal Rao, S.C. *for O.P.M.*

CORAM:

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THE HON'BLE SHRI T.C.CHANDRASEKHARAREDDY : MEMBER (J)

(Order of the Single Bench dictated by Hon'ble  
Sri T.C.Reddy, Member (J) ).

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This is an application filed under section 19  
of the A.T.Act, 1985, by the applicant herein to direct the  
Respondents to promote the applicant on par with his juniors  
and to grant all consequential benefits. Sri Lakshma Reddy,  
learned counsel for the applicant and Sri J.R.Gopal Rao,  
learned counsel for the Respondents are present and heard.

In the seniority list of Kallasi's, *for* the year of 1988 the  
applicant was shown at Sl.No.562. It is the grievance of  
the applicant that Sl.No.606 i.e. the 3rd Respondent herein,  
who is utmost junior to him had been promoted overlooking the  
applicant. The applicant seems to have made representations

T - C. R.

....2.

- 2 -

dt.3-1-89, 14-5-89 and 12-9-90 to the Respondents as and when his juniors were promoted. The Respondents have not disposed-of any of the representations. So under these circumstances we feel that it would be fit and proper to direct the Respondents to decide the said representations dt.3-1-89, 14-5-89 and 12-9-90. Sri Lakshma Reddy, learned counsel for the applicant further states that some more promotions are made as per orders dt.13-1-92 filling up vacancies as Fireman Gr.II and that the persons so promoted are far juniors to the applicant. So inview of the said contention we are of the opinion that it would be fit and proper to permit the applicant to make a further representation to the Respondents and direct the Respondents to dispose-of the same along with the representations already made and pending with the respondents.

2. In the result the applicant is permitted to make a further representation to the Respondents 1 and 2 with regard to his grievance within two weeks from the date of receipt of this order. As and when the said respondents receive the applicant's further representation, they shall decide and pass final orders within two months thereafter on all representations including the said further representation of the applicant. If the applicant continues to be aggrieved by the final orders passed

- 3 -

by the Respondents on the said representations, he would be at liberty to approach this Tribunal afresh in accordance with law.

3. Accordingly the Original Application is disposed-  
of at the admission stage itself with the above/said directions with no order as to costs.

*T. Chandrasekhar Reddy*  
(T.CHANDRASEKHAR REDDY)  
Member (J)

Dated: 18th February, 1992.  
Dictated in Open Court.

av1/

*8/3/85*  
Deputy Registrar (Judl.)

Copy to:-

1. Divisional Railway Manager (M.G.), S.C.Railway, Secunderabad.
2. Senior Divisional Personal Officer (MG) Hyd., SC Railway, Secunderabad.
3. (Sri P.Lakshmana Rao Peddalu, Working as II Fireman (Ticket No. 3702), O/o Loco Foreman, SC Railway, Mouli, Sec-bad)
4. One copy to Shri. S.Lakshma Reddy, advocate, CAT, Hyd-bad.
5. One copy to Shri. J.R.Gopal Rao, SC for Railways, CAT, Hyd.
6. One spare copy.

*0/1 one copy to D.R (J)*  
Rsm/-

(3)  
O.A. 118/92

• TYPED BY  
• CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

DATED: 16/2/1992 ✓

ORDER/JUDGMENT:

R.A/C.A/ M.A. No.

in  
118/92 ✓  
O.A.No.

T.A.No.

(W.P. No. )

Admitted and interim directions  
issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

